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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO (COMM) 281/2025, CAV 381/2025, CM APPL. 62669-673/2025

M/S NOHAR CHAND LOHA BHANDAR & ORS.

.....Appellants

Through: Mr. Nishant Mahtta, Advocate

versus

M/S SHRI BAJRANG POWER AND ISPAT LTD

....Respondent

Through: Mr. J Sai Deepak, Sr. Advocate with Mr. Sudarshan Kumar Bansal, Ms. Purnima Vashistha and Mr. Shivendra Pratap Singh, Advocates

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 06.10.2025

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C. HARI SHANKAR, J.

1. This appeal has been preferred against an *ex parte ad interim* order dated 8 September 2025 passed by the learned District Judge (Commercial Courts), South East, Saket¹, on an application filed by the respondent-plaintiff under Order XXXIX Rules 1 and 2 of the

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¹ "the learned Commercial Court" hereinafter





CPC², in favour of the respondent and against the appellant.

- **2.** The appellant is in appeal.
- 3. We have heard Mr. Nishant Mahtta, learned counsel for the appellant and Mr. J Sai Deepak, learned Senior Counsel for the respondent.
- **4.** Learned counsel for the parties, are after some hearing, are agreeable *ad idem* to disposal of this appeal in the following terms :
 - (i) The date of final hearing of the application under Order XXXIX Rules 1 and 2 of the CPC, which is next listed before the learned Commercial Court on 10 October 2025, is postponed to 17 October 2025.
 - (ii) In the meanwhile, we direct the appellant to positively file a reply to the application under Order XXXIX Rules 1 and 2 of the CPC within a week from today. The respondent should, if it so chooses, file a rejoinder thereto, so as to be on record at least 24 hours in advance of the next date of hearing before the learned Commercial Court.
 - (iii) Both sides shall place on record brief notes of their respective written submissions, not exceeding four pages each, after exchanging copies with each other, at least 24 hours in

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² Code of Civil Procedure, 1908





advance of the next date of hearing before the learned Commercial Court, to facilitate the learned Commercial Court in proceeding with the matter.

- (iv) We request the learned Commercial Court to take up the application under Order XXXIX Rules 1 and 2 CPC finally for hearing on 17 October 2025.
- (v) Neither side shall be permitted to take any adjournment on the said date.
- (vi) We also request the learned Commercial Court to decide the application either on the said date or as soon thereafter, as may be possible.
- (vii) The rights of either side, who may be aggrieved by the order passed by the learned Commercial Court, to challenge the decision in accordance with law, would remain reserved.
- (viii) The learned Commercial Court would proceed uninfluenced by the observations or findings contained in the impugned order dated 8 September 2025 as it is *ex parte* and *ad interim* in nature.
- (ix) We have not expressed any opinion on the merits of the matter. All questions of facts and law shall remain open to be urged before the learned Commercial Court.

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5. The appeal is disposed of, in the aforesaid terms.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

OCTOBER 6, 2025/yg

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